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GOVERNMENT OF ASSAM**ORDERS BY THE GOVERNOR****LAW DEPARTMENT****NOTIFICATION**

The 21st January 1970

No.LJL.47/65/13.—The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

ASSAM ACT I OF 1970

[Received the assent of the President on the 15th January, 1970]

(Published in the *Assam Gazette*, Extraordinary, dated the 22nd January 1970)

THE PAYMENT OF WAGES (ASSAM AMENDMENT) ACT, 1969**An****Act**

further to amend the Payment of Wages Act, 1936 in its application to the State of Assam

Preamble. Whereas it is expedient further to amend the Payment of Wages Act, 1936, hereinafter called the Central Act principal Act, in its application to the State of Assam, in the manner hereinafter appearing ;

No. IV of 1936.

It is hereby enacted in the Twentieth Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Payment of Wages (Assam Amendment) Act, 1969.

(2) It extends to the State of Assam.

(3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Amendment of section 6 of Act IV of 1936. 2. In section 6 of the principal Act, the following proviso and the Explanation shall be added, namely:—

“Provided that notwithstanding anything contained in the Payment of Bonus Act, 1965, one-third of the amount of any bonus payable to an employed person in a particular year in excess of rupees forty may be paid or invested into the National Defence Certificates or National Savings Certificates (First Issue), if the said employed person records his assent by furnishing a no-objection certificate, in the manner to be prescribed, to his employer.

Explanation.—For the purposes of this section, the expression (1) “Wages” shall include any bonus of the description given in sub-clause (1) of clause (vi) of section 2; and (2) “bonus” means bonus payable to an employed person under the terms of employment or under an award or settlement or order of a Court, and also includes any bonus of the description given in sub-clause (1) of clause (vi) of section 2.”

B. SARMA,
Secy. to the Govt. of Assam,
Law Department.